

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.413
IA/1656/ND/2023 IN IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt. Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 12.04.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Rishabh, Adv. & Ms. Riddhi Jain, Adv.
For Applicant in IA	: Ms. Apoorva Thakral, Adv.
For Respondent	: Mr. Sumesh Dhawan, Adv., Mr. Vatsala Kak, Adv., Mr. Shaurya Shyam, Adv. & Ms. Ankita Bajpai, Adv.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to 10.05.2023.

Sd/-
(Court Officer)